

**SUPREME COURT OF INDIA**

Man Singh

Vs.

State of Rajasthan

28.01.2008

(S.B.Sinha and V.S.Sirpurkar,JJ.)

Crl.A.No.189 of 2008

**ORDER**

[Arising out of SLP(Crl.) No. 7742/2007]

1. Despite service of notice, nobody appears on behalf of the respondent.
2. Leave granted.
3. The appellant being in custody for about a year now, we direct that he shall be released on bail on furnishing bail bond of Rs. 25,000/- with two sureties each for the same amount to the satisfaction of the Trial Court. The appeal is allowed with the aforementioned direction.